

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

04 805/2004

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New Delhi, this the 1st day of April, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

1. Javed Akhtar
S/o Late Shabbar Hussain
working as ASM
Gurgaon Railway Station
Northern Railway
(now under Delhi Division)

2. Arvind Kumar
S/o Sh. Ramkhetawan Rd.
Working as ASM
Gurgaon Railway Station
Northern Railway
(now under Delhi Division)

...Applicants

(By Advocate Sh. D.K. Sammi)

V E R S U S

Union of India through

1. General Manager
Northern Railway,
Baroda House, New Delhi.

2. Sh. Karnail Singh
Traffic Inspector, Delhi Division
ARM Office, Delhi Queens Road, Delhi - 54.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the id. counsel for the applicants who are Asstt. Station Masters at the Railway Station of Gurgaon which was earlier in the Bikaner Division and is now placed under Delhi Division, as submitted by the id. counsel for the applicants.

2. The applicants have claimed Over Time Allowance for the period 27-1-2002 to 9-2-2002 and also for the period 10-2-2002 to 23-2-2002 and further from 6-4-2003 to 19-4-2003. It appears that the applicants have also submitted representations to the respondents in the matter, but the same have not been replied to by them so far. Copies of the representations submitted by the two applicants dated

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Sarweshwar Jha

(3)

13-8-2002 and 2-8-2002 are placed at Annexures A-4 and A-5 to the OA. The applicants have submitted that they have mentioned this fact also in the complaints which they have filed in the complaint book on 19-4-2003, 20-7-2003 and on 15-9-2003.

3. Having regard to the fact which essentially pertains to the payment of Over Time Allowance to the applicants and which should have been considered and disposed of by the respondents as a part of normal administrative functioning of the respondents, I consider it appropriate to dispose of this OA at this stage itself without issuing notices to the respondents with directions that they consider the representations submitted by the applicants in the matter together with this OA, treating it as a representation, and dispose them of by issuing a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

4. With this, this OA stands disposed of.

Sarweshwar Jha

(Sarweshwar Jha)
Member (A)

/vikas/